

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 138
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank
Vs.

.... Applicant/petitioner

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 25.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Monish Panda & Mr. Amit Kumar
Bhattacharyya, Advs.

For the respondent:

Mr. Abhinav Vasisht, Sr. Advocate with Mr.
Shantanu Chaturvedi, Mr. Anoop Rawat &
Mr. Nikhil Mathur, Advocates
Mr. Ramesh Chandra, Mr. Amitabh & Mr.
Mohd. Asad Khan, Advs.

For the CoC

Mr. Bishwajit Dubey, Mr. Spandan Biswal,
Ms. Srideepa Bhattacharyya & Mr. Nikhil
Ramdev, Advs.

CA-1008(PB)/2018

Ms. Sreenita Ghosh, Adv.

CA-1247(PB)/2018

Mr. Manu Bero, Adv.

CA-327, 254(PB)/2019 &
for the Promoters

Mr. A.S. Chndhiok, Sr. Adv. with Mr. Arvind
Kumar Gupta, Ms. Purti Marwaha, Ms.
Shweta, Ms. Henna George, Ms. Priya, Ms.
Priya Agarwal, Ms. Sweta Kakkad, Mr. Angad
Baxi & Ms. Aditi, Advs.

CA-286(PB)/2019

Dr. U.K. Chaudhary, Sr. Adv. with Mr. Arvind
Kumar Gupta, Ms. Purti Marwaha, Ms.
Henna George & Mr. Dhruv, Advs.

CA-537(PB)/2018 &
CA-437(PB)/2019

Ms. Srishti Kapoor, Adv.

CA-287, 288, 289 &
CA-295(PB)/2019

Mr. Nikhil Palli & Mr. Pranav Chadha, Advs.

ORDER

Part heard for 27.03.2019.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

25.03.2019
Ritu Sharma